

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH JAMMU
(HEARING THROUGH VIDEO CONFERENCING)**

SI. No. 6

O.A. No. 61/1151/2020

Dated: 03.12.2020

**HON'BLE SMT. MANULA DAS, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

Bader Hussain; age 58 years
S/O Sh. Hakim Din
R/O Dodasanbala, Tehsil Thana Mandi
District - Rajouri.

... Applicant

By Advocates: Sri Rahul Pant

-Versus-

1. Union Territory of Jammu and Kashmir
Through Commissioner/Secretary
To Government Home Department
Jammu & Kashmir Government
Civil Secretariat, Srinagar/Jammu, 1800001.
2. Commissioner/Secretary to Government
Jammu & Kashmir Government
Finance Department
Civil Secretariat, Srinagar/Jammu, 180001.

3. Director General of Police
Government of Jammu and Kashmir
Police Headquarters, Srinagar/Jammu, 180004.
4. Inspector General of Police
Jammu Zone
Union Territory of Jammu and Kashmir
Police Headquarters, Jammu, 180004.
5. Inspector General of Police
Crime Branch
Union Territory of Jammu and Kashmir
Crime Branch Headquarters,
Srinagar/Jammu, 180004.

... Respondents

By Advocates: Sri Rajesh Thappa, Dy. AG
Sri A. Sharma

ORDER (ORAL)

MANJULA DAS, MEMBER (J)

This O.A. has been taken up through video conferencing.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking for the following reliefs:-

"8.(i) Allow the instant application of the applicant along with costs.

ii) Direct the respondents to reimburse to the applicant the medical expenses incurred by the applicant on the treatment of his son namely Aamir Waseem to the tune of Rs.5,79,647/- along with interest at the rate of 12% per annum from the date the same became due to the applicant.

iii) Any other relief which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case may also be granted in favour of the applicant and against the respondents."

3. This matter relates to reimbursement of medical expenses incurred by the applicant on the treatment of his son to the tune of Rs. 5,79,647/-. It was submitted by Sri Rahul Pant, learned counsel appearing for the applicant that applicant made several representations for reimbursement of the said medical bill. Learned counsel has drawn our attention to the last representation dated 03.03.2020, page 59 to the O.A., made before the respondent No. 3 by which the applicant narrated

all his grievances. However, no action has been taken by the respondents for the reasons best known to them. No reason has also been assigned by them for not making any reimbursement.

4. Sri Rajesh Thappa, Dy. AG and Sri A. Sharma, learned counsel appearing for the respective respondents submits that they have no objection if a direction is issued to the appropriate authority to dispose of the pending representation dated 03.03.2020 within a time frame.

5. By accepting the prayer made by the learned counsel for the applicant as well as having no objection from learned counsel for the respondents, without expressing any opinion on merit, we deem it fit and proper to direct the respondent authorities more particularly

respondent No. 3 (Director General of Police, J & K Jammu) to dispose of the last pending representation dated 03.03.2020 and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. Ordered accordingly.

6. It is made clear that whatever decision to be passed by the respondent No. 3 shall be communicated to the applicant forthwith.

7. With the above directions, O.A. stands disposed of at the admission stage. No costs.

(MOHD. JAMSHED)
MEMBER (A)

(SMT. MANJULA DAS)
MEMBER (J)